

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.123/2007

Friday this the 9 th day of March 2007.

CORAM:

**HON'BLE MRS. SATHI NAIR, VICE CHAIRMAN
HON'BLE MR. GEORGE PARACKEN, JUDICIAL MEMBER**

C.Soman, Chellam Nadar,
GDS M.D., Pandalakodu. Trivandrum. Applicant

(By Advocate Shri Sasidharan Chempazhanthiyil rep. by Vishnu)

VS.

1. Assistant Superintendent of Post Offices,
Thiruvananthapuram North,
(Central Sub Division),
Thiruvananthapuram – 36.
2. Union of India, represented by
the Senior Superintendent of Post Offices,
Thiruvananthapuram North,
(Central Sub Division),
Thiruvananthapuram – 36. Respondents

(By Advocate Shri George Joseph, ACGSC)

The application having been heard on 9th March, 2007, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

When the matter came up before the Bench, learned counsel for the applicant submitted that he wants to withdraw the O.A. with liberty to agitate the matter before the departmental authorities.

2. Permission is granted. O.A. is dismissed as withdrawn.

Dated the 9th March 2007.

GEORGE PARACKEN JUDICIAL MEMBER

SATHI NAIR
VICE CHAIRMAN